भारतीय तेल निगम का हिन्दुस्तान आर्गेनाइजर्स के साथ ठेका

*823. श्री मृत्युंजय प्रसाद :
श्री कार्तिक ओराओं :
श्री ब० प्र० यादव :
श्री बाल्मीकि चौधरी :
श्री शशिरंजन :

क्या पैट्रोलियम और रसायन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय तेल निगम 31 दिसम्बर, 1964 को हिन्दुस्तान आर्गेनाइजर्स के साथ ठेका समाप्त नहीं कर सका अपितु इसके विपरीत उस ठेके की अवधि स्वत. ही 31 दिसम्बर, 1968 तक बढ़ा दी गई क्योंकि उसे समाप्त करने की सूचना एक वर्ष पहले नहीं दी जा सकी ;

(ख) उस ठेके को समाप्त करने का निर्णय कब किया गया था और ठेके की समाप्ति की सूचना कब दी गई और हिन्दुस्तान आर्गेनाइजर्स को यह सूचना कब मिली; और

(ग) सूचना देने में देरी होने के क्या कारण हैं और क्या इसकी कोई जिम्मेदारी निर्धारित की गई है और दोषी व्यक्तियों को दण्ड दिया गया है ?

योजना, पैट्रोलियम और रसायन तथा समाज कल्याण मंत्री (श्री अशोक मेहता): (क) और (ख). भाग "क" का उत्तर स्वीकारात्मक है । ठेके की शर्तों के अनुसार ठेके को कम से कम 31-12-1968 तक मान्य (Valid) समझना पड़ा । ठेके के समाप्ति की सूचना 14-8-63 को दी गई थी, जो 31-12-64 से 12 महीने से बहुत पहले था, किन्तु इसे कानून की दृष्टि से अप्रभावकारी पाया गया ।

(ग) प्रश्न नहीं उठता ।

Gem Exporters

**824. Shri Narendra Singh Mahida:
Shri Ramachandra Ulaka:
Shri Shankarrao Mane:
Shri Dasappa Tulsidas:**

Will the Minister of Finance be pleased to state:

(a) whether the Foreign Exchange Control Department of the Reserve Bank screened the outstanding P.P forms of gem exporters who used to send goods on approval or consignment basis;

(b) whether persons whose consignment could not be cleared within a period for whatever reason were disallowed to export any goods;

(c) whether this steps has hit exports and marred the prospects of export expansion in future; and

(d) if so, the steps taken by Government in this regard?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. The Reserve Bank scrutinise the forms in the normal course to ensure that export proceeds are repatriated within the stipulated period of six months from the date of export. Such scrutiny is exercised in the case of all exporters.

(b) No, Sir. No one is disallowed from making future exports merely because of failure to repatriate the past export proceeds within a short period. When the exporter fails to repatriate the proceeds within six months, the Reserve Bank calls for the explanation of the exporter and if it is satisfied, allows suitable extensions. If an exporter is not able to satisfy the Reserve Bank about the reason for the delay, or does not repatriate the proceeds even in the extended period, his future exports are subject to prior approval of the Reserve Bank.

(c) No, Sir.

(d) Does not arise.